

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S NAGOUR WATER SUPPLY COMPANY LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Nagaur Water Supply Company Limited
2. Date of incorporation of corporate debtor	26th March, 2008.
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U41000GJ2008PTC053373
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Building No.9, Sigma Corporate, Behind Rajpath Club, Off S.G. Road, Bodakdev, Ahmedabad Ahmedabad GJ 380054
6. Insolvency commencement date in respect of corporate debtor	17th August, 2021 (Order was passed by Hon'ble NCLT, Ahmedabad Bench. Copy of the Order was downloaded by the IRP on 23rd August, 2021)
7. Estimated date of closure of insolvency resolution process	12th February, 2022(180 days from the date of commencement of CIRP ie. 17th August, 2021)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Parag Sheth Reg. No. IBBI/IPA-002/IP-N00142/2017-18/10381
9. Address and e-mail of the interim resolution professional, as registered with the Board	404, Sachet 2, Opp. GLS University, Maradia Plaza Lane, C. G. Road, Ahmedabad, Gujarat, 380006 Email: pksheth@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	404, Sachet 2, Opp. GLS University, Maradia Plaza Lane, C. G. Road, Ahmedabad, Gujarat, 380006 Email: cirp.nagaur@gmail.com
11. Last date for submission of claims	7th September, 2021 (14 days from receipt of the order by IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms and Details of authorized representatives are available at:	i) Weblink: www.ibbi.gov.in/home/downloads ii) Physical Address: same as mentioned in point 10 and iii) Email IRP at : cirp.nagaur@gmail.com Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s Nagaur Water Supply Company Limited** on 17th August, 2021. The order was downloaded by Interim Resolution Professional on, **23rd August, 2021**. The creditors of **M/s Nagaur Water Supply Company Limited** are hereby called upon to submit their claims with proof on or before **7th September, 2021** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA. NOT APPLICABLE

Submission of false or misleading proofs of claim shall attract penalties.

Place : Ahmedabad
Date : 24th August, 2021

P K Sheth
Parag Sheth
(Interim Resolution Professional)
M/s Nagaur Water Supply Company Limited
Regn. No.: IBBI/IPA-002/IP-N00142/2017-18/10381



CORRIGENDUM

Please read Nagaur Water Supply Company private Limited instead of Nagaur Water Supply Company Limited in Public Announcement-Form A published under section 6 of IBC-2016 on 25.08.2021

Date: 28.08.2021

Place: Ahmedabad

Parag Sheth

Interim Resolution Professional

Nagaur Water Supply Company Private Limited (Under CIRP)

IBBI Reg. No : IBBI/IPA-002/IP-N00142/2017-18/10381